

**THE HIGH COURT OF MADHYA PRADESH**

**M.Cr.C. No.29875/2020**

*(Girja @ Dinky W/o Manpreet Singh Vs. State of M.P.)*

**Indore, Dated: 15/09/2020**

Shri Anand Soni, learned counsel for the applicant.

Shri Amol Shrivastava, learned counsel for the respondent/State.

Heard through video conferencing on the question of grant of bail.

This is an application made by the applicant (accused) under Section 439 Cr.P.C. for grant of bail during trial.

Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for offence punishable under Section 306, 34 of the IPC registered with Police Station Neemuch Cant, District Neemuch, in Crime no.280/2020.

Learned counsel for the applicant submits that one Chanchal W/o Lalit had committed suicide on 03/07/2020, the FIR against the present applicant and her husband has been registered on 06/07/2020. He further submits that even as per the FIR and the statement under Section 161 of the family members of the deceased, the suicide was committed by Chanchal because of the forceful illicit relation which was maintained by Manpreet the husband of the present applicant. He further submits that the allegation against the present applicant is in respect of abusing the deceased Chanchal on the ground of maintaining illicit relation with her husband. He further submits that there is no allegation of any instigation by the applicant to commit the suicide and that the applicant is a young lady aged about 27 years who is in custody since 07/07/2020 and that the

investigation is complete and challan has already been filed.

Learned counsel for the State has opposed the application for grant of bail and has read out the statement of husband of the deceased which reflects that the main allegation of entering into forcible relationship and taking video and photographs of the deceased are as against the husband of the present applicant.

On perusal of the case diary and considering the circumstances of the case, I find prima facie force in the submissions made by the counsel for applicant. Hence I am of the considered view that the application for grant of bail deserves to be allowed and is accordingly **allowed**.

The applicant is directed to be released on bail on her furnishing a personal bond in the sum of Rs.35,000/- (Rupees Thirty Five Thousand) with one surety in the like amount to the satisfaction of the Trial Court for her appearance as and when directed.

The applicant will attend each hearing of her trial before the Trial Court out of which this bail arises. Any default in attendance in Court would result in cancellation of the bail granted by this Court.

Certified copy as per rules.

**(Prakash Shrivastava)**  
**Judge**

krjoshi